

you taken any steps with the Government of U.S.A. asking for his extradition so that he may be brought here and suitably prosecuted and punished?

Secondly, in your protest you have said that it is an "unfriendly act". Under the international law, when you call some action of a government, with whom you are having diplomatic relations, as an "unfriendly act" certain other steps have to follow. You have only protested. You have not only protested but you have also called it an "unfriendly act". I would like to know what more steps you are going to take so that the Government which has committed an "unfriendly act" desists from doing it. We know what has happened.

MR. CHAIRMAN: Your question is over.

SHRI G. C. BHATTACHARYA: Just a minute, Sir. Because here he mentioned he has not gone to the hospital; he is there in Washington. He is preaching all these things possibly to do damage to India.

MR. CHAIRMAN: This thing is known to the Minister and known to all of us.

SHRI G. C. BHATTACHARYA: I am only saying that it is connected with this because he is continuing. Your protest is nothing. After you have called it an "unfriendly act", your protest is nothing. Your protest is not being listened to. Whatever they are doing is just an eye-wash. Mr. Chauhan is continuing his activities with the active connivance of the American Government and the CIA. Therefore, I want to know what steps you are going to take in view of your assertion that this is an "unfriendly act" and whether you want to have any negotiations with the American Government

for the extradition of Mr. Jagjit Singh Chauhan. These are the two specific questions which I want you to answer specifically.

SHRI P. V. NARASIMHA RAO: As I said, I would like to have notice on the question of extradition. It is not that factually the extradition arrangements are there or not there. Those arrangements are there. But the point is under the Extradition Act, what is possible, what is feasible, what could be done—this is a matter which has to be gone into. That is why I wanted notice.

So far as the other part of the supplementary is concerned, I have a verbatim account of what I told the Ambassador of the United States.

MR. CHAIRMAN: Will you give me a little moment, Mr. Minister? Some guests are in the House whom I have to welcome. This will be resumed after I have welcomed them.

Welcome to Bulgarian Parliamentary Delegation

MR. CHAIRMAN: I have an announcement to make. We have with us this morning, Members of the Bulgarian Parliamentary Delegation which is on a visit to India from the 15th to 23rd February, 1982, under the distinguished leadership of His Excellency Mr. Stanko Todorov, Chairman of the National Assembly of the People's Republic of Bulgaria. The other Members of the delegation are Mr. Alexi Ivanov, M.P., Mr. Stoyan Karadjov, M.P., Mr. Boris Manov, M.P., Colonel Geogi Inanov, M.P., Mr. Stanislav Siviriev, M.P. and Mrs. Grozdana Yankova, M.P. The Members of the Delegation are now seated in the Special Box.

On behalf of the Members of the House and on my behalf, I take pleasure in extending a very warm welcome to the Leader and other Members of the Delegation and wish our distinguished guests a very enjoyable and fruitful stay in our country. They have already seen a little of our country and I hope by the time they leave us, they will have learnt more about our country and our people. Through them, we convey our greetings and best wishes to the National Assembly and the friendly people of the People's Republic of Bulgaria.

ORAL ANSWERS TO QUESTIONS— contd.

MR. CHAIRMAN: Yes, Mr. Minister.

SHRI P. V. NARASIMHA RAO: Sir, as I was saying . . .

SHRI ARVIND GANESH KULKARNI: Sir, . . .

MR. CHAIRMAN: Just a minute. He is reading out something; he is halfway.

SHRI P. V. NARASIMHA RAO: I have a verbatim account of what exactly I told the United States' Ambassador. The hon. Member's remark that I called the U.S. action an unfriendly act is not borne out by that.

(Interruptions)

SHRI KHUSHWANT SINGH: Mr. Chairman, Sir, I would like to ask the Minister of External Affairs whether he is aware that the hard core of the so-called Khalistan movement consists of no more than 50 or 100 people basically located in four countries, Canada, the United States, England and, perhaps, a couple in Japan and that all these people are people with foreign nationalities and foreign passports and they have absolutely nothing at stake in this country. Is he aware that there are several in-

stitutions bearing innocuous names like the Guru Nanak Foundation led by Ganga Singh Dhillon who are flooding this country with propaganda material in Gurumukhi and English and creating an extremely bad name for this community? I would like to know if he has taken any action in warning our Missions in those countries to compile a list of these mischief-makers so that this mischief is nipped in the bud and the fair name of this community does not continue to be tarnished.

SHRI P. V. NARASIMHA RAO: Sir, I am largely in agreement with what the hon. Member has said. These individuals are operating in a few countries. They do not have any organisational support worth the name. What we are doing is to draw the attention of the Governments of those countries to the activities of these persons and we are trying to see that they get no encouragement from those Governments.

(Interruptions)

MR. CHAIRMAN: Mr. Shahabuddin. One by one. (Interruptions) There are quite a number. I am going to give more chances. So, please hold yourself in peace.

SHRI SYED SHAHABUDDIN: Sir, we do not seem to have full information about the case history of Mr. Chauhan. For example, we were told his passport was impounded in 1972 and again in 1976. In between these two years he was issued with a fresh passport. Again he came to India. On what passport did he travel? So, what I would like to know is that from, say, 1976 onward, what had been the various passports that he had held, whether he had held only Indian passports or he has held any foreign passports as well. Therefore, I would like to know, particularly when this time he travelled to the United States, whether he travelled on an Indian passport or on a foreign passport. My question is: Do we object only to the activities of an